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**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 27/2/2017 AT 10.30 AM**

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/2/2016

NAME OF THE PETITIONER(S) : Shri Manohar K.L. and another

NAME OF THE RESPONDENT(S) : Swadharma Swaraajya Sangha & 13 others

UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1	T Sri Krishna Bhagavat (for P. Sulta Reddy)	Respondent 1	BSL
2	G Meera for A. K. Mylearny & Associates L.P.	counsel for Petitioner <u>ORDER</u>	Meera

Ms G Meera. Representing counsel for petitioner present. Shri T Sri Krishna Bhagavat, counsel for R1 present and filed CA 17/2017 for condoning the delay of 7 days and CA 17A/2017 for setting aside the ex parte order passed by this Tribunal on 15.11.2016 against R1. Counsel representing the petitioner reported no objection for condoning the delay as well as setting aside the ex parte order. Having heard the counsel for R1 and having gone through the reasons for his absence on 15.11.2016, this Tribunal is satisfied with the reasons mentioned in the application. Accordingly the delay of 7 days is condoned and also the CA is allowed by setting aside the ex parte order passed against R1 on 15.11.2016. At request of counsel for petitioner, time extended for bringing the LRs of R9 & R12. Put up on 13.03.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)